

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

UNSTARRED QUESTION NO:3724
ANSWERED ON:21.03.2001
MPLADS
M. JAGANNATH;RAM TAHAL CHOUDHARY

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether it is a fact that an NGO named Sulabh International has been entrusted various works at different places in the country under MPLAD Scheme and has been paid advances of huge amounts from the MPs discretionary funds for execution of those works;
- (b) if so, the details of works along with the amount of advances paid to the NGO;
- (c) whether it is also a fact that the aforesaid NGO is already blacklisted by different State and agencies for the irregularities committed by that NGO; and
- (d) if so, the justification in allotting development works to such an organisation?

Answer

MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE FOR THE DEPARTMENT OF ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE (INDEPENDENT CHARGE) OF THE DEPARTMENT OF DISINVESTMENT (SHRI ARUN SHOURIE)

(a)&(b) In accordance with the provisions in Para 2.1 of the Guidelines, implementing agencies can be either Government or Panchayat Raj Institutions or any other reputed non-Governmental organisation who may be considered by the District Heads as capable of implementing the works satisfactorily. Therefore works under MPLADS can be entrusted to Sulabh International, an NGO, if the District Head considers this organisation to be reputed one and capable of implementing the works satisfactorily.

(c)&(d) This Ministry does not have any information regarding blacklisting of Sulabh International.